

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. CP/1408(MB)2020

IN THE MATTER OF

MR. CHAND MOHAMED DAMANWALA

... Petitioner

Vs

Registrar of Companies Mumbai

... Respondent

U/s 252(1) of the Companies Act, 2013

Order Delivered on 24.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: None present.

For the Respondent:

ORDER

The matter has been pending since 2020. The presence of Adv. Darshit for the Petitioner is recorded in the order dated 17.08.2023. Hence, the **Registry** is directed to **notify** the Ld. Counsel and also the party i.e. the Petitioner. RoC be also intimated about the next date of hearing. Upon service, RoC is directed to file the Report. Adjourned to **01.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/